

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).9781/2005
(From the judgement and order dated 06/04/2005 in WP No. 2558/2003 of The HIGH
COURT OF JUDICATURE, BOMBAY NAGPUR)

REGIONAL MANGAER, CENTARAL BANK OF INDIA

Petitioner(s)

VERSUS

MADHULIKA GURU PRASAD DAHIR AND ORS.

Respondent(s)

(With prayer for interim relief and office report)
(For directions)

Date: 28/01/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE C.K. THAKKER
HON'BLE MR. JUSTICE D.K. JAIN

For Petitioner(s) Mr. Sunil Murarka, Adv.

Mr. Rameshwar Prasad Goyal, Adv.

For Respondent(s) Mr. S.S. Shinde, Adv.

Mr. Arun Pednekar, Adv.

Mr. V.N. Raghupathy, Adv.

Mr. Ashok Shrivastava, Sr. Adv.

Mr. Satyajit A Desai, Adv.

Mrs. Anagha S Desai, Adv.

Mr. Amol N Suryawanshi, Adv.

Mr. Venkateswara Rao Anumolu, Adv.

UPON being mentioned the Court made the following
ORDER

On January 24, 2008, we have heard learned counsel for the parties.
The hearing was concluded and the judgment was reserved.

Thereafter, however, the learned counsel for the respondents
appeared and referred to a decision of this Court in Punjab National Bank & Anr.
vs. Vilas S/o Govindrao Bokade & Anr. 2007 (8) SCALE 108. In the said decision
resolutions passed by the State of Maharashtra have also been referred to.

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The learned counsel for the petitioner Bank thereafter appeared and
stated to the Court that when the matter was argued nothing was pointed out
and it would not be fair if the judgment is cited by the learned counsel for the
respondents, after the arguments were concluded. Considering the controversy,
we thought it fit that let the matter appear on board and directed the Registry to
place the matter on Board today.

Today the learned counsel for the respondents again relied upon the
said judgment as well as two resolutions which were not on record either before
the High Court or before us. In the circumstances, in our opinion, let an
appropriate application be filed. As and when such application will be filed, the
application and the matter will be taken up for further hearing and case will not
be treated as heard.

[Usha Bhardwaj]
Court Master

[Vinod Kulvi]
Court Master